## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/04/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

:

**PETITION NUMBER** 

: TCP/158/2016

NAME OF THE PETITIONER(S)

: Dr. K.K. Bhattacharya

NAME OF THE RESPONDENT(S)

: M/s Fruzyme Biotech India Pvt Ltd & 2 Others

**UNDER SECTION** 

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. P.STEPHENRAJ

FOY PETITIONER

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## <u>ORDER</u>

Shri P Stephenraj, counsel for petitioner present. No representation on behalf of the respondents. As seen in the order passed on 31.3.2017, a proposal for compromise has been put forth by the petitioner before the respondents and they had sought time for reply. Counsel for petitioner stated that they have not received any reply regarding the proposal for compromise from the other side. In view of the circumstances, the matter is adjourned. In case the respondents do not cause their appearance on the next date of hearing, appropriate order will be passed. Put up on 31.05.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial) (K.Anantha Padmanabha Swamy)
Member (Judicial)